NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

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BENCH-II

Rst A No. 357/KB/2018
T.P. No. 82/KB/2017

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12TH SEPTEMBER, 2018, 10:30 A.M

Name of the Company		K.N. Chowdhury & Co. Pvt. Ltd. -Vs- Diabari Tea Co. Ltd.	
Under Section		48 (2)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1	MADHU SUDAN SARKAR	Applicant	M.S. Sarkar

ORDER

Ld. Counsel for the Applicant appears. It appears that the main petition was dismissed in default. This application is filed by the by Operational Creditor. To restore the main petition, notice of this application has also been served on the respondent. But none appears. I have gone through the reasons of non-appearance of the Advocate on Record. I accept those reasons to be sufficient. Hence, main CP stands restored and Rst. A. No.357/KB/2018 stands disposed off.

It is submitted that one more petition against the Corporate Debtor is pending before the Bench No.1 and it is listed on 15.11.2018. It is necessary to have hearing on both the petitions together. Hence, Ld. Counsel for the applicant to mention this aspect as to report before Bench No.1 for necessary direction. This matter to come up for further consideration on 15.11.2018.

Sd

(M. B)
Member(J)